(c) by when Indian Army would be the most modern army in the world which can compete with that of the developed countries?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DR. RAJA RAMANNA): (a) to (c) The modernisation of the Defence Forces is a continuous and on-going process. It is kept under constant review, taking into account threat perceptions, technological developments, the geopolitical situation and the availability of resources. The Indian Army is equipped with modern weapons and equipment to enable it to effectively defend the country's territorial integrity.

सशस्त्र सेनाग्रों के लिए "कमान्डर -इन-चीक्त'' के पद का स्जन

1587. श्री प्रमोद महाजनः

कुमारी सईदा खातून :

क्या प्रधान मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार संशस्त्र सेनाम्रों के लिए ''कमांडर-इन-चीफ'' के पद का सजन करने का विचार रखती है;

(ख) यदि हां, तो इसका ब्यौरा क्या है ; ग्रौर

(ग) यदि नहीं, तो इसके क्या कारण हैं ?

रक्षा मंत्रालय में राज्य मंत्री (डा० राजा रमन्ता) ः(क) जी, नहीं।

(ख) प्रश्न नहीं उठता।

(ग) विद्यमान संगठनात्मक व्यवस्थ प्रयोप्ति ह[ै]। CBI investigation into forgery of letter indicting a Cabinet Minister 1588. SHRI BEKAL UTSAHI:

DR. RATNAKAR PANDEY:

SHRI HARVENDRA SINGH HANSPAL:

Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that Government have asked the CBI to examine the genuineness of the letter proposed to have been written by the Prime Minister in 1987 to the President of India implicating the Cabinet Minister for his involvement in Bofors Scandal;

(b) if so, when the CBI has been asked to probe into the matter; and

(c) by when the CBI would submit its report to Government?

THE PRIME MINISTER AND MINIS-TER OF PERSONNEL, PUBLIC GRIE-VANCES AND PENSIONS (SHRI VISHWANATH PRATAP SINGH): (a) Yes.

(b) On 22-7-90.

(c) CBI will submit its final report when investigations are completed.

Admission policy of Government

1589. SHRI VITHALRAO MADHAV-RAO JADHAV:

SHRI PRABHAKAR B. KORE:

SHRI H. HANUMANTHAPPA:

Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that the students who get above 90 per cent to 95 per cent marks in 12th standard will only get admission in engineering colleges;

(b) whether it is also a fact that students who pass the examinations and even get first class i.e. 60 per cent or so are not eligible or competent to get engineering education; (c) whether it a violation of basic rights of education provided in the Constitution of India; and

(d) if so, what is Government's stand thereon?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI CHIMAN-BHAI MEHTA): (a) and (b) No, Sir.

(c) and (d) Do not arise.

Financial irregularities in HDW submarine

1590. SHRI A. G. KULKARNI: SHRI VISHWASRAO RAMRAO PATIL:

DR. BAPU KALDATE:

Will the PRIME MINISTER be pleased to state:

(a) whether Government's attention has been drawn to the news-item from Geneva which appeared in the Indian Express dated 17th May, 1990 under the caption "Indian stand totally exposed"; if so, whether the Prime Minister has sent a note to the West German Government on April 13, 1990; and

(b) whether it is a fact that a committee of German Parliament has also gone into HDW submarine deal and has collaborated financial irregularities?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DR. RAJA RAMANNA): (a) The Government have seen this news-item. A Note Verbale. dated the 12th April 1990, had been presented by the Ministry of External Affairs, New Delhi to the Ambassador of the FRG in India, inter alia, requesting the FRG Government to allow the investigations taken up by the Public Prosecutor in Kiel into the alleged transfer of submarine design papers blueprints by M/s HDW to a South African Shipyard, in violation of the Indo-German Secrecy Agreement and the Confidentiality Clause in the Contract with MIs H'DW, to progress to their logical end, without let or hindrance.

(b) A Special Committee of the German Parliament (Bundestag) had been set up in 1987 to investigate into the alleged transfer of submarine design papers by M_{1S} . HDW to a South African Shipyard. However, this Committee was held to be uncostitutional by the Lower District Court in Bonn, thus bringing its activities to a close in September 1988, before the Committee could come to any definite conclusion in the matter.

Kendriya Vidyalaya No. 2, Hardwar

1591. SHRI CHATURANAN MISHRA: Will the PRIME MINISTER be pleased to state:

(a) whether Government is aware that authorities of Kendriya Vidyalaya No. 2, BHEL (Hardwar) has not forwarded the papers of lady teachers for selection grade;

(b) if so, the details thereof and the action taken in the matter;

(c) whether school authorities opened P.F. account in State Bank of Patiala and have closed the old account in Punjab-National Bank; and

(d) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI CHIMAN-BHAI MEHTA): (a) and (b) As per records available, the Kendriya Vidyalaya Sangathan (Headquarters) has not received any such complaint. The factual position is however being ascertained from Kend riya Vidyalaya concerned.

(c) and (d) Information is being col lected from the Principal of the Vidyalay; concerned.